

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**ORIGINAL APPLICATION No.73 OF 2023 (SZ)**

**IN THE MATTER OF:**

Balan C.K. Kerala.

...Applicant

v.

Union of India,  
Rep. by its Secretary,  
MoEF & CC, New Delhi and Ors.

...Respondents

**REPORT FILED BY DISTRICT GEOLOGIST, KOZHIKODE**

**/2<sup>ND</sup> RESPONDENT**

SI.NO	PARTICULARS	PG NUMBER
1.	Report of District Geologist, Kozhikode	1-5
2.	<b><u>Annexure-1:</u></b> Proceedings of District Geologist, Kozhikode for penalty order with English translation	6-11
3.	<b><u>Annexure-2:</u></b> Copy of GO(Rt) No.18/2025/ID dated 28.02.2025	12-16

Dated at Chennai on this the 11<sup>th</sup> day of July, 2025.

*Fr. G. K. Kumaresan*  
11/7/25

**M/s. E.K.KUMARESAN**

Standing Counsel for State Government of Kerala - NGT(SZ) Chennai Bench

①

**Report in O.A 73/2023 (Old No. 294/2022) filed by Shri Balan C.K  
before the Hon'ble National Green Tribunal**

The OA 73/2023 (earlier 294/2022-PB) was filed by Shri. Balan against the quarrying activities in Re-survey no 29 part of Shivapuram village Koyilandi Taluk, Kozhikode District. The Hon'ble National Green Tribunal in the order dated 04.05.2022 has directed that *"We accordingly constitute Joint Committee of SEIAA, State PCB and Collector, Kozhikode and direct the same to verify the factual position, look into the grievances of the applicants and take remedial action in accordance with law by following due process within one month from the date of receipt of a copy of this order. Collector, Kozhikode will be the nodal agency for co-ordination and compliance. Factual and action taken report may be furnished within two months"*.

It is humbly submitted that a quarrying lease vide proceedings no 696/2009-10/9758/M3/2009 dated 22.03.2010 was granted to Smt. Indira Managing partner. M/s Geo Enterprises, Iyyad P. O, Unnikulam, Kozhikode for quarrying of granite building stone over an area of 2.6305 Hectares of patta land comprising Resurvey no. 29 part of Shivapuram village, Koyilandi taluk, Kozhikode District. The quarrying lease was granted as per Kerala Minor Mineral Concession Rule 1967 for a period of 12 years upto 18.04.2022. In compliance with the order of the Hon'ble National Green Tribunal the District Collector Kozhikode has conducted an online meeting and instructed to assess the quarry and to quantify the granite building stone which was quarried in excess from the above said lease area. The site was inspected by this respondent on 05.01.2022 along with Taluk Surveyor and Village Field Assistant. Since the central portion of the quarry was immersed in water, the quantification of the granite building stone cannot be made. The survey sketch issued by the Taluk surveyor was without indicating the depth of quarrying, hence this respondent was not able to quantify the granite building stone excavated from the aforesaid area. The difficulties faced by the office for the quantification of the granite building stone was reported before the District Collector vide letter no DOKOZ-DMG/96/2023-M dated 18-01-2023.



2

The status report on inspection was submitted before the District Collector vide letter no. DOKOZ-DMG/96/2023-M dated 03-02-2023. The District Collector Kozhikode instructed to conduct a hydrographic survey in the said area. For that the Chief Hydrographer vide letter no HSW/349/2023-C1 dated 17.05.2023 informed this respondent to remit an amount of Rs 134662/- as survey charges and GST. Since the office of this respondent do not have any allotted amount from the Government to remit for the survey the same was reported before the District Collector vide letter no DOKOZ-DMG/96/2023-M dated 21.08.2023.

As a part of investigation from the Vigilance and Anti-Corruption Bureau joint inspection was conducted in the said site with the Revenue Department and Fire Force for quantifying the granite building stone quarried from the land. Even though the assessment were made report/survey sketch has not yet been received in the office of this respondent. Hence letter no. DOKOZ-DMG/96/2023-M was sent to Director Mining and Geology informing the details and to provide necessary help for surveying by the Department Surveyor. Based on that the Department Surveyor inspected the site on 17.05.2024 and survey sketch quantifying the granite building stone quarried was submitted on 10.06.2024. The copy the sketch enclosed herewith as Annexure. The Hon'ble National Green Tribunal in the order dated 28.11.2023 has directed to compute the violation of damages. In the order dated 10.01.2024 it was directed that the Department of Mining and Geology has to file an additional report regarding the violation and the action taken in this regard. In the order dated 7/02/2025, the direction was to file the report regarding the quantity of granite building stone quarried from the aforesaid site.

The violations noticed in the aforesaid lease area includes: (1) The quarrying in the lease has encroached the adjoining land and the buffer zone, (2) Proper benching system was not maintained in the lease area, (3) Violation of mining plan noticed (4) Quarrying exceeded the limit of quantity granted as per lease, (5) Excess quantity of 1656456.423 MT of granite building stone



3

was excavated in violation of Kerala Minor Mineral Concession Rules 1967 and of Kerala Minor Mineral Concession Rules 2015.

It is submitted that as per the Surveyed Sketch of the Department Surveyor about 880949.61M<sup>3</sup> (2202374.025 MT) of granite building stone has been quarried out from the lease and adjoining areas. In order to take action on illicit quarrying as per Rule 108(2) of Kerala Minor Mineral Concession Rules 2015, show cause notice no. DOKOZ-DMG/96/2023-M dated 20.03.2025 was issued to the lease owner to explain his part regarding excess quarrying. The lessee on 23/04/2025 has submitted a reply regarding the leases, permit which were acquired for quarrying in the said land since 1987. It was pointed out that the land was acquired on 1986 and commence quarrying since then. The details includes:

Quarrying permit no. 54/86-87/MM/GS/7744/G13/86 dated 17/12/86 which was issued by the Director of Mining & Geology for a period of 1 Year in the name of Shri Madhavan Nair, Eradiyil House, Iyyad P.O., 2.37 acres of land in Re Sy No. 29/pt in Sivapuram Village, Quilandy Taluk, Kozhikode District

Quarrying lease no. 308/87-88/7398/G13/87 dated 4/10/87 issued by Director of Mining & Geology for a period of 12 years in the name of M/s Geo Enterprises, Koyilot Para, Iyyad for a period of 12 years comprising in 2.37 Acres of land in 29/ Pt. in Sivapuram Village, Quilandy Taluk, Kozhikode District.

Quarrying lease no. 278/94-95/4949/M4/94 dated 06/10/1994 issued by Director of Mining & Geology for a period of 12 years in the name of M/s Geo Enterprises, Koyilot para, Iyyad comprising in 5.40 Acres of land in Re Sy No. 29/ Pt. in Sivapuram Village, Quilandy Taluk, Kozhikode District

Quarrying lease no. 696/2009-10/9758/M3/2009 dated 22.03.2010 was granted by the Director of Mining & Geology for a period of 12 years to Smt. Indira Managing Partner. M/s Geo Enterprises, Iyyad P. O, Unnikulam, Kozhikode for quarrying of granite building stone over an area of 2.6305



4

Hectares of patta land comprising Resurvey no. 29 part of Shivapuram village, Koyilandi taluk, Kozhikode District.

The lessee on 29/3/2025 has submit a request for considering the compounding of the offence on illicit quarrying of granite building stone quarried as per the adalath scheme vide the Government order No.18/2025/ID dated 28/02/2025. The quantity of granite building stone illicitly quarried was assessed as 1676040 MT. While considering compounding for illicit quarrying as per the Adalath Scheme, the lessee has to remit the royalty and price of Rs 55184520/- and a compounding fee of Rs 500000/-. Hence a total amount of Rs 55684520/- (Five Crores Fifty Six Lakhs Eighty Four Thousand Five Hundred and Twenty Rupees) has to be remitted by the lessee. Proceedings order No. 15/2025-26/DOKOZ-DMG/96/2023-M dated 12-06-2025 was issued as per Kerala Minor Mineral Concession Rules 1967/ Kerala Minor Mineral Concession Rules 2015 and Government order No.18/2025/ID dated 28/02/2025. The copy of the said order and translated English version is enclosed herewith as Annexure 1. The details on the granite building stone quarried as per the proceedings order is as below:

---

Granite Building Stone quarried from the quarrying lease as per the survey sketch submitted by the department surveyor - 445545.950 M<sup>3</sup>

Granite Building Stone quarried from the quarrying lease which is marked as water logged in the survey sketch - 155560.100 M<sup>3</sup>

Granite Building Stone quarried from the buffer zone - 79911.740 M<sup>3</sup>

Granite Building Stone quarried from the area marked as water logged in the buffer zone - 10283.400 M<sup>3</sup>

Granite Building Stone quarried outside the quarrying lease area - 187258.4820 M<sup>3</sup>

Granite Building Stone quarried in the area marked as water logged outside the lease area- 2321 M<sup>3</sup>



5

Total Granite Building Stone quarried from the said area - 880949.61 M<sup>3</sup>  
(2202374.025 MT) ---I

Quantity of Granite Building Stone permitted to be quarried in the said area  
- 526333.602 MT ----II

Quantity of Granite Building Stone compounded during the lease period on  
excess quarrying as per Rule 108(2) of KMMCR 2015- 38186 MT

Quantity of Granite Building Stone illicitly quarried - (I- II)= 1676040.423 MT

---

As per the quantification this respondent has initiated action on realising the royalty, price and fine for excess quarrying of 1676040.423 MT of granite building stone based on Government order No.18/2025/ID dated 28/02/2025. The lessee has not submitted any reply or remitted the amount due to the Government as per the aforesaid proceeding order.

All the facts furnished above are true and correct to best of my knowledge and belief.

Dated this on 5<sup>th</sup> day of July 2025.



District Geologist

Kozhikode



മൈനിംഗ് അൻറ് ജിയോളജി വകുപ്പ്, കോഴിക്കോട് ജില്ലാ ജിയോളജിസ്റ്റിന്റെ നടപടിക്രമങ്ങൾ

(ഹാജർ : ഡോ. മഞ്ജു .സി.എസ്, ജിയോളജിസ്റ്റ് )

- വീഷയം:- വനിയും വനിജനങ്ങളും-അനധികൃത വനനം ക്വാറിയിങ് ലീസ് തുടർ നടപടി സ്വീകരിക്കുന്നത് -സംബന്ധിച്ച്
- സൂചന :- (1) 2015 ലെ കേരള മൈനർ മിനറൽ കൺസർവ്വേഷൻ ചട്ടങ്ങൾ.
- (2) 2023 ലെ കേരള മൈനർ മിനറൽ കൺസർവ്വേഷൻ ഭേദഗതി ചട്ടങ്ങൾ.
- (3) 22.03.2010 ലെ 696/2009-10/9758/M3/2008/DMG ലെ നടപടിക്രമം
- (4) NGT മുൻപാകെ ശ്രീ ബാലൻ . സി. കെ ഫയൽ ചെയ്ത OA73/2023 (Earlier OA 294/2024-PB) നമ്പർ കേസ്
- (5) താലൂക്ക് സർവ്വേയർ 10.06.2024 തീയതി തയ്യാറാക്കി നല്കിയ സ്കൂച്ച്
- (6) 07.12.2024 തീയതിയിലെ സ്ഥല പരിശോധന
- (7) 20.03.2025 ലെ DOKOZ-DMG/96/2023-M നമ്പർ കാരണം കാണിക്കൽ നോട്ടീസ്
- (8) താങ്കളുടെ 29.03.2025 തീയതിയിലെ അപേക്ഷ
- (8) 23.04.2025 ലെ താങ്കൾ സമർപ്പിച്ച മറുപടി

15/2025-26/DOKOZ-DMG/96/2023-M

12.06.2025

ഉത്തരവ്

കോഴിക്കോട് ജില്ലയിൽ കൊയിലാണ്ടി താലൂക്കിൽ ശിവപുരം വില്ലേജിൽ റീസർവ്വേ നമ്പർ 29 പാർട്ടിൽപ്പെട്ട 2.6305 ഹെക്ടർ സ്ഥലത്തു കരിങ്കല്ല് വനനത്തിന് സൂചന (3) പ്രകാരം 18.04.2022 കാലാവധി വരെ ക്വാറിയിങ് ലീസ് അനുവദിച്ചിട്ടുണ്ട്. ബഹു നാഷണൽ ഗ്രീൻ ട്രൈബ്യൂണൽ മുൻപാകെ ശ്രീ. ബാലൻ .സി.കെ ഫയൽ ചെയ്ത സൂചന (4) കേസിലെ ഉത്തരവ് അടിസ്ഥാനത്തിൽ ക്വാറിയിങ് ലീസ് സർവ്വേയർ പരിശോധന നടത്തി സൂചന (5) സ്കൂച്ച് ലഭ്യമാക്കിയിട്ടുള്ളതിന്റെ അടിസ്ഥാനത്തിൽ വനനം ചെയ്ത കരിങ്കല്ല് അളവ് തിട്ടപ്പെടുത്തി സൂചന (7) കാരണം കാണിക്കൽ നോട്ടീസ് നൽകിയിരുന്നു. ഇതിന് താങ്കൾ സൂചന (8) പ്രകാരം സമർപ്പിച്ച മറുപടിയിൽ Annexure 2 ആയി രേഖപ്പെടുത്തിയിട്ടുള്ള ശ്രീ .ഇ. മാധവൻ നായർ ന് അനുവദിച്ച 17.12.1986 ലെ 54/86-87/MS/GS/7744/G13/86 നമ്പർ ക്വാറിയിങ് പെർമിറ്റ് പ്രകാരം ക്വാറി പ്രവർത്തിച്ചിരുന്നതാണ് എന്നാൽ പെർമിറ്റിന്റെ അടിസ്ഥാനത്തിൽ വനനം ചെയ്ത കരിങ്കല്ല് അളവ് വ്യക്തമല്ലായെന്നും അറിയിച്ചിട്ടുണ്ട്. കൂടാതെ 1986 ലാണ് മേൽ സ്ഥലം വാങ്ങുന്നതെന്നും 12 വർഷക്കാലയളവിൽ 04.10.1987 ലെ ഡയറക്ടറുടെ നടപടിക്രമം പ്രകാരം 0.9591 ഹെക്ടർ സ്ഥലത്ത് No.308/87-88/7398/G13/87 ക്വാറിയിങ് ലീസും , 06.10.1994 ലെ No.278/94-95/4949/M4/94 നടപടിക്രമം പ്രകാരം 2.1854 ഹെക്ടർ സ്ഥലത്ത് 05.10.2006 വരെ ക്വാറിയിങ് ലീസ് ഉണ്ടായിരുന്നതാലും എന്നാൽ ഇത്

സംബന്ധിച്ച് കരസ്ഥമാക്കിയ മുവേമെന്റ് പെർമിറ്റിന്റെ വിവരം ഒന്നും ലഭ്യമായിട്ടില്ലായെന്നും അറിയിച്ചിട്ടുണ്ട്. ഓഫീസ് രേഖകൾ പരിശോധിച്ചതിലും ക്വാറിയിങ് ലിസ് പ്രകാരം അനുവദിച്ചിട്ടുള്ള മുവ്മെന്റ് പെർമിറ്റുകൾ പരിശോധിച്ചതിലും 06.10.1994 ലെ No.278/94-95/4949/M4/94 ലിസിന്റെ വിവരങ്ങൾ മാത്രമാണ് ലഭ്യമായിട്ടുള്ളത്. ഈ ഓഫീസിൽ നിന്നും അനുമതി നൽകിയതും മുവ്മെന്റ് പെർമിറ്റ് അനുവദിച്ചിരുന്നതുമായി ബന്ധപ്പെട്ട രേഖകളുടെ പകർപ്പുകൾ താങ്കളുടെ ആവശ്യമെങ്കിൽ നേരിട്ട് കൈപ്പറ്റാവുന്നതാണ്. താങ്കളുടെ മറുപടിയിൽ para (7) പ്രകാരം രേഖപ്പെടുത്തിയിട്ടുള്ളതും ശിവപുരം വില്ലേജിലെ സർവ്വേ നമ്പർ 29 പ്ലാറ്റ് 5.9670 ഹെക്ടർ സ്ഥലം പഴയ മദ്രാസ് സ്റ്റേറ്റിന്റെ ഭാഗമായ മലബാർ മേഖലയിൽപ്പെട്ടതാണെന്നും സ്വകാര്യ വ്യക്തികളുടെ കൈവശത്തിലുള്ള ഭൂമിയിലെ ധാതുക്കളിന്മേലുള്ള അവകാശം സ്ഥലമുടമയ്ക്കാണെന്ന് എന്നാണ് ഇത് സംബന്ധിച്ച രേഖകളോ കോടതി ഉത്തരവുകളോ താങ്കൾ ഹാജരാക്കിയിട്ടില്ലാത്തതാണ്. എൻവൈറോൺമെന്റൽ ഡിപാർട്ട് കണക്കാക്കുന്ന വിഷയം സംബന്ധിച്ച് നടപടി സ്വീകരിക്കുന്നത് ഈ ഓഫീസിന്റെ പരിധിയിൽപ്പെടുന്ന വിഷയമല്ല എന്ന് അറിയിക്കുന്നു. ഓരോ കാലഘട്ടങ്ങളിൽ നടത്തുന്ന പരിശോധന പ്രകാരമുള്ള റിപ്പോർട്ടുകളാണ് ഓഫീസിൽ നിന്നും ബഹു കോടതി മുൻപാകെ സമർപ്പിക്കുന്നത്. സൂചന (5) പ്രകാരം അനധികൃത ഖനനം നടത്തിയതായി തിട്ടപ്പെടുത്തിയിട്ടുള്ളത് പ്രകാരമുള്ള നടപടികളിൽ നിന്നും താങ്കളെ ഒഴിവാക്കാൻ നിർവാഹമില്ലായെന്ന് അറിയിച്ചുകൊള്ളുന്നു. മേൽ ക്വാറിയിങ് ലിസിലും ഇതിനോട് ചേർന്ന ഭാഗങ്ങളിൽ ഖനനം ചെയ്ത കരിങ്കല്ല്ന്റെ അളവുകൾ അദാലത്തിൽ പരിഗണിച്ച് തിട്ടപ്പെടുത്തിയ വിവരങ്ങൾ ചുവടെ ചേർക്കുന്നു.

സൂചന 5 പ്രകാരം താലൂക്ക് സർവ്വേയർ നൽകിയ സ്റ്റേച്ചിൽ ക്വാറിയിങ് ലിസിൽ നിന്നും ഖനനം ചെയ്ത കരിങ്കല്ല്ന്റെ അളവ്	445545.950 M <sup>3</sup>
വാട്ടർ ലോഗ്ഡ് ആയി സ്റ്റേറ്റിൽ രേഖപ്പെടുത്തിയിട്ടുള്ളതും ക്വാറിയിങ് ലിസിൽ ഉൾപ്പെട്ടതുമായ ഭാഗത്ത് നിന്നും ഖനനം ചെയ്ത കരിങ്കല്ല്ന്റെ അളവ്	155560.100 M <sup>3</sup>
ബഹർ സോണിൽ നിന്നും ഖനനം ചെയ്ത കരിങ്കല്ല്ന്റെ അളവ്	79911.740 M <sup>3</sup>
വാട്ടർ ലോഗ്ഡ് ആയി രേഖപ്പെടുത്തിയിട്ടുള്ള ബഹർ സോണിൽ നിന്നും ഖനനം ചെയ്ത കരിങ്കല്ല്ന്റെ അളവ്	10283.400 M <sup>3</sup>
ക്വാറിയിങ് ലിസിനു പുറത്തു നിന്നും ഖനനം ചെയ്ത കരിങ്കല്ല്ന്റെ അളവ്	187258.420 M <sup>3</sup>
വാട്ടർ ലോഗ്ഡ് ആയി രേഖപ്പെടുത്തിയിട്ടുള്ള ക്വാറിയിങ് ലിസിനു പുറത്തു നിന്നും ഖനനം ചെയ്ത കരിങ്കല്ല്ന്റെ അളവ്	2321 M <sup>3</sup>
ക്വാറിയിങ് ലിസിൽ നിന്നും ആകെ ഖനനം ചെയ്ത കരിങ്കല്ല്ന്റെ അളവ്	880949.61 M <sup>3</sup> =2202374.025 MT .....(I)
ക്വാറിയിങ് ലിസിൽ ഉൾപ്പെടുന്ന സ്ഥലത്ത് അനുമതി നൽകിയിട്ടുള്ള കരിങ്കല്ല്ന്റെ അളവ്	526333.602 MT..(II)

8

അനധികൃത ഖനനത്തിന് തുക ഒടുക്കിയ കരിങ്കല്ല് അളവ്	38186 MT
അനധികൃതമായി ഖനനം ചെയ്ത കരിങ്കല്ല് അളവ് (I-II)	=1676040.423 MT

അനധികൃത ഖനനം സൂചന 8 അപേക്ഷ പ്രകാരം അദാലത്തിൽ പരിഗണിച്ചതിൽ അനധികൃതമായി ഖനനം ചെയ്ത് 1676040.423 MT കരിങ്കല്ല് റോയൽറ്റി, വില ഇനത്തിൽ ₹55184520/- രൂപയും പിഴ ഇനത്തിൽ ₹5000000/- രൂപയും ചേർത്ത് ₹5,56,84,520 /- (അഞ്ച് കോടി അൻപത്തി ആറ് ലക്ഷത്തി എൺപത്തിനാലായിരത്തി അഞ്ഞൂറ്റി ഇരുപത് രൂപ) ഈ ഓഫീസിൽ ഒടുക്കേണ്ടതാണ്. അല്ലാത്തപക്ഷം കേരള മൈനർ മിനറൽ കൺസെഷൻ ഭേദഗതി ചട്ടം 2023 പ്രകാരം നടപടി സ്വീകരിക്കുന്നതാണെന്ന് അറിയിച്ചുകൊള്ളുന്നു.

വിശ്വസ്തയോടെ

Signed by Manju C S  
 ജിയോളജിസ്റ്റ്,  
 കോഴിക്കോട്

സ്വീകർത്താവ്: ശ്രീമതി. ഇന്ദിരാ .ഇ, മാനേജിങ് പാർട്ണർ ജിയോ എൻജിനീയറിംഗ്, വിരുംബ്രം

Date: 12.06.2025 16:45:08

**Proceedings of the District Geologist, Mining and Geology Department, Kozhikode**  
(Present: Dr. Manju C.S, Geologist)

Subject:-

Mines and Minerals- Further action against illegal mining- regarding.

Reference:-

- (1) Kerala Minor Mineral Concession Rules, 2015.
- (2) Kerala Minor Mineral Concession Amendment Rules, 2023
- (3) Proceeding order no 696/2009-10/9758/M3/2008 dated 22.03.2010
- (4) Case No. OA73/2023 (Earlier OA 294/2024-PB) filed by Mr. Balan CK before NGT
- (5) Sketch prepared and submitted by the Taluk Surveyor on 10.06.2024
- (6) Site inspection dated 07.12.2024
- (7) Show Cause Notice No. DOKOZ-DMG/96/2023-M dated 20.03.2025
- (8) Your application dated 29.03.2025
- (9) Your reply submitted on 23.04.2025

15/2025-26/DOKOZ-DMG/96/2023-M

Dated-12.06.2025

**ORDER**

A quarrying lease was granted for the extraction of minerals from 2.6305 hectares of land in Reserve No. 29 of Sivapuram Village, Koyilandy Taluk, Kozhikode District, valid up to 18.04.2022, as per reference (3). Pursuant to the order in the case filed by Mr. Balan C.K before the Hon'ble National Green Tribunal, as referred to in reference (4), and the sketch prepared and submitted by the Taluk Surveyor (reference 5), a show cause notice was issued vide reference (7). In response, a reply was submitted by you as per reference (8). In your reply, it was stated that the quarry was being operated under Quarrying Permit No. 54/86-87 MS/GS/7744 G13/86 dated 17.12.1986, granted to Mr. E. Madhavan Nair and recorded as Annexure 2. However, the quantity of material excavated under this permit could not be ascertained. Furthermore, the aforementioned land was purchased in 1986, and subsequently, two separate quarrying leases were granted: A lease for 0.9591 hectares as per proceedings Order No. 308/87-88/7398/G13/87 dated 04.10.1987, and a lease for 2.1854 hectares as per proceedings Order No. 278/94-95/4949/M4/94 dated 06.10.1994, valid until 05.10.2006. However, it has been informed that no records regarding the movement permits obtained under

these leases are available. Upon examination of this office's records, details of the quarrying lease under proceedings Order No. 278/94-95/4949/M4/94 dated 06.10.1994 were retrieved. If you require documents related to the movement permits issued, you may obtain certified copies directly from this office. Additionally, in your reply, you did not submit any supporting documents or court orders to substantiate the claim that the 5.9670 hectares of land in Survey No. 29 of Sivapuram Village belong to the Malabar region, formerly part of the erstwhile Madras State, or to prove that the private landowner holds mineral rights over the said land, as noted under para (7). It is further informed that the assessment of environmental damage does not fall within the jurisdiction of this office. This office submits reports based on inspections conducted during various periods to the Hon'ble High Court. It is hereby notified that you are not exempt from the actions initiated based on the findings of illegal mining as referred to in reference (5). The quantity of Granite Building Stone (GBS) excavated from the quarrying lease area and adjoining areas has been considered during the Adalath proceedings, and the relevant details are provided below.

According to reference 5, the quantity of granite quarried from the quarrying lease in the sketch given by the Taluk Surveyor	445545.950 m <sup>3</sup>
Quantity of granite quarried from the area covered by the Quarrying Lease shown in the sketch as water logged	155560.100 m <sup>3</sup>
Excavated quantity of GBS from the buffer zone	79911.740 m <sup>3</sup>
Excavated quantity of GBS from the buffer zone recorded as water logged	10283.400 m <sup>3</sup>
Excavated quantity of GBS from outside the quarrying lease area	187258.420
Excavated quantity of GBS from outside the quarrying lease area recorded as water logged	2321
Total Excavated quantity of GBS from the lease area	880949.61 2202374.025 MT----(I)

(11)

Permitted quantity of GBS to excavated from lease area	526333.602 MT---(II)
Compounded quantity of GBS for illegal mining	38186 MT
Illegally Excavated quantity of GBS (I-II)	1676040.423 MT

As per the assessment conducted, the quantity of illegally quarried granite building stone has been determined as 16, 76,040.423 metric tonnes (MT). Accordingly, the royalty and price payable for the said quantity amounts to ₹5, 51, 84,520/- (Rupees Five Crore Fifty-One Lakh Eighty-Four Thousand Five Hundred and Twenty only). In addition, a fine of ₹5, 00,000/- (Rupees Five Lakh only) has been imposed. Hence, the total amount payable to this office is ₹5, 56, 84,520/- (Rupees Five Crore Fifty-Six Lakh Eighty-Four Thousand Five Hundred and Twenty only). You are hereby directed to remit the above amount without delay. Failure to comply will result in appropriate legal action being initiated under the Kerala Minor Mineral Concession (Amendment) Rules, 2023.

Faithfully

Manju CS

Geologist, Kozhikode

Recipient:

1. Mrs. Indira.E, Managing Partner GEO Enterprises, Viriyambram

"ഭരണഭാഷാ മാതൃഭാഷ"



കേരള സർക്കാർ

സംഗ്രഹം

വ്യവസായ വകുപ്പ് - മൈനിംഗ് & ജിയോളജി - 31.03.2023 - ലെ KMMC, KMPIMST ചട്ടങ്ങളിലെ ഭേദഗതി - അധിക ഖനന/ അനധികൃത ഖനന കുടിശ്ശിക നിവാരണ അദാലത്ത് - സമയപരിധി ദീർഘിപ്പിച്ച് ഉത്തരവ് പുറപ്പെടുവിക്കുന്നു.

വ്യവസായ (എ) വകുപ്പ്

സ.ഉ.(കൈ) നം.18/2025/ID തീയതി,തിരുവനന്തപുരം, 28-02-2025

- പരാമർശം:-
1. 25.08.2023 ലെ സ.ഉ. (കൈ) നം. 61/2023/വ്യവ.
  2. 06.02.2024 ലെ സ.ഉ. (കൈ) നം. 10/2024/വ്യവ.
  3. 15.03.2024 ലെ സ.ഉ. (കൈ) നം. 21/2024/വ്യവ.
  4. 23.01.2025 - ലെ ചെറുകിട കരിങ്കൽ ക്വാറി ഓണേഴ്സ് അസോസിയേഷൻ (SSQA) ജനറൽ സെക്രട്ടറി സമർപ്പിച്ച നിവേദനം. ബഹു. കേരള ഹൈക്കോടതിയിൽ നെല്ലിക്കുന്ന് ഗ്രാനൈറ്റ് & ക്രഷർ
  5. പ്രൈവറ്റ് ലിമിറ്റഡ്, കോഴിക്കോട് ഫയൽ ചെയ്ത WPC No. 504/2025 കേസിലെ 28.01.2025 തീയതിയിലെ വിധിന്യായം.
  6. ബഹു. കേരള ഹൈക്കോടതിയിൽ ശ്രീ. M.S. തങ്കച്ചൻ ഫയൽ ചെയ്ത WPC No. 3576/2025 കേസിലെ 29.01.2025 തീയതിയിലെ വിധിന്യായം. ബഹു. കേരള ഹൈക്കോടതിയിൽ അരീക്കോട് ഗ്രാനൈറ്റ്സ് ഫയൽ
  7. ചെയ്ത WPC No. 2693/2025 കേസിലെ 29.01.2025 തീയതിയിലെ വിധിന്യായം.
  8. മൈനിംഗ് & ജിയോളജി ഡയറക്ടറുടെ 15.02.2025 തീയതിയിലെ ഡിഎംജി/3401/2022-എം5 നമ്പർ കത്ത്.

ഉത്തരവ്

മൈനിംഗ് & ജിയോളജി വകുപ്പിലെ അധിക ഖനന/ അനധികൃത ഖനന കുടിശ്ശിക നിവാരണ അദാലത്ത് സംഘടിപ്പിച്ചുകൊണ്ട് പരാമർശം (1) പ്രകാരം ഉത്തരവായിരുന്നു. പ്രസ്തുത അദാലത്തിന്റെ സമയപരിധി പരാമർശം (2), (3) ഉത്തരവുകൾ പ്രകാരം അദാലത്തിൽ അപേക്ഷകൾ സമർപ്പിക്കുന്നതിന് 31.03.2024 വരെ സമയം നീട്ടി നൽകിയിരുന്നു.

2).വിവിധ കാരണങ്ങളാൽ കുടിശ്ശിക നിവാരണ അദാലത്തിന്റെ കാലാവധി നീട്ടി

നൽകണമെന്നാവശ്യപ്പെട്ടുകൊണ്ട് പരാമർശം (4) പ്രകാരം ചെറുകിട കുതികൾ ക്വാറി ഓണേഴ്സ് അസോസിയേഷൻ സർക്കാരിൽ നിവേദനം സമർപ്പിച്ചിരുന്നു. സൂചന (1) സർക്കാർ ഉത്തരവ് പ്രകാരമുള്ള അദാലത്തിൽ ഉൾപ്പെടുത്തി തങ്ങളുടെ അപേക്ഷകളും പരിഗണിക്കണമെന്നാവശ്യപ്പെട്ടുകൊണ്ട് ബഹു. കേരള ഹൈക്കോടതിയിൽ ഫയൽ ചെയ്ത കേസുകളിലെ പരാമർശം (5) മുതൽ (7) വരെ വിധിന്യായങ്ങളിൽ അപേക്ഷകരുടെ ആവശ്യം പരിശോധിച്ച് തീരുമാനം എടുക്കണമെന്ന് ബഹു. ഹൈക്കോടതി ഉത്തരവായിരുന്നു. അധിക ഖനന/ അനധികൃത ഖനന കുടിശ്ശിക നിവാരണ അദാലത്തിന്റെ കാലാവധി ദീർഘിപ്പിച്ചു നൽകാവുന്നതാണെന്ന് പരാമർശം (8) പ്രകാരം മൈനിംഗ് & ജിയോളജി, വകുപ്പ് ഡയറക്ടർ സർക്കാരിൽ ശുപാർശ ചെയ്തിരുന്നു.

3).സർക്കാർ ഇക്കാര്യം വിശദമായി പരിശോധിച്ചു. ബഹു. കേരള ഹൈക്കോടതിയുടെ പരാമർശം (5) മുതൽ (7) വരെയുള്ള വിധിന്യായങ്ങൾ, ഈ മേഖലയിൽ പ്രവർത്തിക്കുന്ന സംഘടനകളുടെ അഭ്യർത്ഥന, മൈനിംഗ് & ജിയോളജി ഡയറക്ടറുടെ ശുപാർശ എന്നിവ പരിഗണിച്ചുകൊണ്ടും സൂചന (1) ലെ ഉത്തരവിലെ വ്യവസ്ഥകൾക്ക് വിധേയമായി 31.01.2023 - ലെ KMMC/ KMPIMST ചട്ടങ്ങളിലെ ഭേദഗതിക്ക് മുൻപുള്ള അധിക ഖനന/ അനധികൃത ഖനന കുടിശ്ശിക നിവാരണ അദാലത്തിന്റെ സമയപരിധി 31.05.2025 വരെ ദീർഘിപ്പിച്ചുകൊണ്ടും അദാലത്തിൽ പരിഗണിക്കുന്നതിന് അപേക്ഷ സമർപ്പിക്കുന്നതിന് 31.03.2025 വരെ സമയം അനുവദിച്ചുകൊണ്ടും ഉത്തരവാകുന്നു.

4).അധിക ഖനന/ അനധികൃത ഖനന കുടിശ്ശിക നിവാരണ അദാലത്തിൽ പരിഗണിക്കുന്നതുമായി ബന്ധപ്പെട്ട് ബഹു. കേരള ഹൈക്കോടതിയിൽ ഫയൽ ചെയ്തിട്ടുള്ള കേസുകളിലെ പരാമർശം (5) മുതൽ (7) വരെയുള്ള വിധിന്യായ പ്രകാരം സർക്കാരിന്റെ പരിഗണനയിലുള്ള എല്ലാ കേസുകളിലും മേൽ ദീർഘിപ്പിച്ച സമയപരിധിക്കുള്ളിൽ അപേക്ഷ അദാലത്തിൽ സമർപ്പിക്കുന്നതിന് ബന്ധപ്പെട്ട കക്ഷികൾക്ക് അനുമതി നൽകിക്കൊണ്ടും പരാമർശം (5) മുതൽ (7) വരെയുള്ള ബഹു ഹൈ കോടതിയുടെ വിധിന്യായങ്ങൾ നടപ്പിൽ വരുത്തിയും ഇതിനാൽ ഉത്തരവാകുന്നു.

(ഗവർണ്ണറുടെ ഉത്തരവിൻ പ്രകാരം)  
എ പി എം മുഹമ്മദ് ഹനീഷ്  
പ്രിൻസിപ്പൽ സെക്രട്ടറി

അഡ്വക്കേറ്റ് ജനറൽ കേരള, എറണാകുളം. (ആമുഖ കത്ത് സഹിതം)  
ഡയറക്ടർ, മൈനിംഗ് & ജിയോളജി, തിരുവനന്തപുരം.  
എല്ലാ ജിയോളജിസ്റ്റുമാർക്കും (മൈനിംഗ് & ജിയോളജി ഡയറക്ടർ മുഖേന)  
ശ്രീ. ഹമീദ്, ചെറുവേരി, മാനേജിംഗ് ഡയറക്ടർ, നെല്ലിക്കുന്ന് ക്രഷർ & ഗ്രാനൈറ്റ്സ് ലിമിറ്റഡ്, മരുതോംകര, കോഴിക്കോട് - 673508.  
ശ്രീ. തങ്കച്ചൻ.എം.എസ്, മതാലിക്കുന്നേൽ ഹൗസ്, കൂടരഞ്ഞി, കോഴിക്കോട്- 673604.  
ശ്രീ.നിയാസ്.വി.കെ, ഡയറക്ടർ, അരീക്കോട് ഗ്രാനൈറ്റ്സ് പ്രൈ. ലിമിറ്റഡ്,

കവന്തർ.പി.ഒ. മലപ്പുറം - 673 639.  
പ്രിൻസിപ്പൽ അക്കൗണ്ടന്റ് ജനറൽ (ആഡിറ്റ്/ എ & ഇ) കേരള, തിരുവനന്തപുരം  
വിവര പൊതുജന സമ്പർക്ക (വെബ് & ന്യൂ മീഡിയ) വകുപ്പ്.  
കരുതൽ ശേഖരം/ ഓഫീസ് കോപ്പി.

ഉത്തരവിൻ പ്രകാരം  
Signed by  
Sachin V R  
Date: 28-02-2023 17:39:09

പകർപ്പ് - ബഹു. വ്യവസായ വകുപ്പ് മന്ത്രിയുടെ പി.എസ്.  
പ്രിൻസിപ്പൽ സെക്രട്ടറിയുടെ പി.എ.  
അഡീഷണൽ സെക്രട്ടറിയുടെ സി.എ.

**Government of Kerala**

Industries Department – Mining & Geology – Proceedings dated 31.03.2023 held at KMMC, KMPIMST regarding excess/unauthorized mining complaints – Extension of deadline for grievance redressal Adalat – Orders issued.

**Department of Industries (A)**

G.O.(Rt) No. 18/2025/ID

Thiruvananthapuram, Dated 28.02.2025

Ref:

1. G.O. (Rt) No. 61/2023/ID dated 25.08.2023
2. G.O. (Rt) No. 10/2024/ID dated 06.02.2024
3. G.O. (Rt) No. 21/2024/ID dated 15.03.2024
4. Petition dated 23.01.2025 submitted by General Secretary Cherukida Quarry Owners Association (SSQA) to Government.
5. Judgment dated 28.01.2025 of Hon. High Court of Kerala in WPC No. 504/2025 filed by M/s Nellikkunnum Granite and Crusher Pvt. Ltd., Kozhikode.
6. Judgment dated 29.01.2025 of Hon. High Court of Kerala in WPC No. 3576/2025 filed by Sri. M.S. Thankachan
7. Judgment dated 29.01.2025 of Hon. High Court of Kerala in WPC No. 2693/2025 filed by Arikkad Granites Pvt. Ltd.
8. Letter No. DMG/3401/2022-M5 dated 15.02.2025 of the Director of Mining & Geology

**ORDER**

Based on the references cited (1), a Grievance Redressal Adalat was previously conducted by the Department of Mining & Geology to address request regarding excess/unauthorized mining. As per the existing order, the deadline for submitting complaints to this Adalat was 31.03.2024.

2) The Cherukida Quarry Owners Association submitted a representation (Ref. 4) requesting extension of the deadline of the Adalat citing various reasons. Since the petitioners in the Writ Petitions mentioned in references (5) to (7) have sought consideration of their applications in the Adalat, and in light of the High Court Judgments and the recommendation from the Director of Mining & Geology (Ref. 8), the Government has decided to extend the deadline for the Adalat.

3) The Government has examined the matter in detail. Having considered the judgments of the Hon'ble Kerala High Court in reference (5) to (7), the request of the organizations working in this field, the recommendation of the Director of Mining & Geology and subject to the

provisions of the order in reference (1), the time limit of the Excess Mining/Illegal Mining Dues Settlement prior to the amendment in the KMMC/KMPIMST Rules dated 31.01.2023 is extended up to 31.05.2025 and time for filing application is allowed up to 31.03.2025

4) As per the Judgments of Hon'ble Court refer 5 to 7, all application before the Government regarding the consideration of illicit /excess mining can be considered in the Adalat up to the aforementioned date. Hence the Judgement referred 5 to 7 have been complied.

By Order of the Governor,  
Sd/- A.P.M. Mohammed Hanish  
Principal Secretary

The Adovocate General, Kerala, Ernakulam  
The Director, Department of Mining & Geology, Thiruvananthapuram  
All the Geologist (through Director, Department of Mining & Geology)  
Sri. Hameed Cheruveri, Mg. Director Nellikkunnum Crushe & Granites Ltd, Maruthonkara,  
Kozhikode, 673508  
Sri. M.S. Thankachan, Mathalikkunnel House, Koodaranji, Kozhikode – 673604  
Sri. Niyas V K, Director, Arikkod Granites Pvt. Ltd., Kavannur P.O., Malappuram– 673639  
Principal Accountant General (Audit/ A&E) Kerala, Thiruvananthapuram  
Information & Public Relations Department (Web & New Media)  
Stock File/Office Copy

Copy to:

PS - Honourable Industries Minister  
PA- Principal Secretary  
CA- Additional Secretary

**BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL  
(SOUTHERN ZONE BENCH, CHENNAI)**

**ORIGINAL APPLICATION No.73 OF  
2023 (SZ)**

**IN THE MATTER OF:**

Balan C.K. Kerala.

...Applicant

v.

Union of India,  
Rep. by its Secretary,  
MoEF & CC, New Delhi and Ors.

...Respondents

**REPORT FILED BY DISTRICT  
GEOLOGIST, KOZHIKODE**

**/2<sup>ND</sup> RESPONDENT**

**E.K. KUMARESAN,**

**Standing Counsel for Government  
of kerala**

No.6, Indian Chambers (SICCI)  
Annex Building, Ground Floor,  
Esplanade, Chennai - 600 108.

Cell No: 95974 35955